

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.188/MP/2021

- Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1.
- Date of Hearing : **5.12.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Coastal Energen Private Limited (CEPL)
- Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.
- Parties Present : Shri Neeraj Malhotra, Sr. Advocate, CEPL
Shri Hemant Singh, Advocate, CEPL
Shri Mridul Chakravarty, Advocate, CEPL
Shri Harshit Singh, Advocate, CEPL
Shri Lakhyajit Singh, Advocate, CEPL
Shri Ayush Raj, Advocate, CEPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Jajoo, Advocate, TANGEDCO

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, TANGEDCO, made detailed submissions on the aspects of the jurisdiction and limitation. However, their submissions on merits could not commence.

2. Learned senior counsel for the Petitioner further requested four weeks' time to file an additional affidavit to place on record certain invoices in relation to the Petitioner's Change in Law claims.

3. Considering the submissions made by learned counsel for the parties, the Commission permitted the Petitioner to file an additional affidavit, as above, within four weeks with a copy to the Respondents, who may file their response thereon, if any, within four weeks thereafter. The Commission also directed the parties to file their respective consolidated written submissions covering the aspects of the jurisdiction, limitation as well as merits within three weeks.

4. The matter remained part-heard and will be listed for hearing on merits on **8.3.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**